

GOVERNMENT OF JAMMU AND KASHMIR  
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS  
Civil Secretariat  
Jammu

Notification

Jammu, the 05<sup>th</sup> May, 2020

S.O. 149 .- In exercise of the powers conferred by sub-section (1) of section 20 of the Code of Criminal Procedure, 1973, the Government hereby appoint Sh. Rakesh Kumar, KAS, Additional Deputy Commissioner Baderwah to be the Executive Magistrate, who shall exercise all the powers of an Executive Magistrate within the territorial jurisdiction of District Doda.

The Government further in exercise of the powers conferred by sub-section (2) of section 20 of the said Code appoints the aforesaid Executive Magistrate as Additional District Magistrate within the territorial jurisdiction of District Doda who shall have all the powers of District Magistrate under the said code.

By Order of the Government.

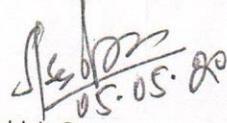
Sd/-  
(Achal Sethi)  
Secretary to Government,  
Department of Law, Justice and Parliamentary Affairs

No. LD(P)94/5-Doda

Dated :- 05 - 05 - 2020

Copy to the:-

1. Principal Secretary to Government, Revenue Department.
2. Divisional Commissioner, Jammu.
3. District Magistrate Doda. This is with reference to his letter No. 10/DM/Doda dated 24-04-2020.
4. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
5. S. O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C)

  
05.05.20

(Ashish Gupta)  
Deputy Legal Remembrancer,  
Department of Law, Justice & Parliamentary Affairs.

